

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Original Application No. 1198 of 1995

Allahabad this the 23rd day of November 1995

Hon'ble Mr. S. Dayal, Member (Administrative)

Shri J.N. Sharma S/o Late Shri D.D. Sharma R/o  
942 Rajrooppur, Allahabad city and working as  
Draftman Grade I in the office of Executive Engineer  
(Central Division) C.P.W.D., Allahabad.

APPLICANT.

By Advocate Shri R.K. Tewari  
Shri P.N. Malwiya

Versus

1. Union of India, through the Sec. Ministry of Works and Housing, New Delhi-110001
2. Superintending Engineer (H. Q) Office of the Chief Engineer (food Zone) C.P.W.D., Krish Bhawan, New Delhi.
3. Executive Engineer, Central Division, C.P.W.D. Allahabad.
4. Superintending Engineer, Central Circle, C.P.W.D Allahabad.

RESPONDENTS.

By Advocate -----

O R D E R (Oral)

By Hon'ble Mr. S. Dayal, Member (A)

Shri R.K. Tiwari, learned counsel for the applicant.

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2. Learned counsel for the applicant mentions that the applicant was promoted from the Draftman Grade II (Civil) to the post of Draftman Grade I (Civil) on 05.5.95 and was transferred from Delhi AVN division to Allahabad C.C. Subsequently on 16.11.1995 (Annexure A-1) the order for continuation of temporary post in Allahabad Central Circle excluded the post of Draftman Grade I from the circle. The applicant has made a representation (Annexure A-6) addressed to Superintending Engineer, Allahabad Circle, C.P.W.D. for reverting him to the post of Draftman Grade II against the sanctioned post of Draftman Grade II in C.P.W.D., Allahabad.

3. Learned counsel for the applicant has made this application a pre-emptive against likely transfer of the applicant to some other place.

4. Since, the applicant has made a representation only recently, the application for hearing is pre-mature. In any case no injunction can be granted against the pre-emptive expectation of transfer. The application is dismissed at the admission stage. It may be preferred after the respondents give any reply or take any action which may be against the interest of the applicant.

  
Member (A)

/M.M./

OA 1108195

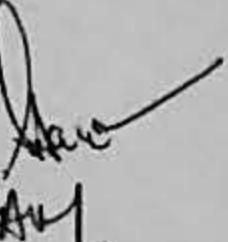
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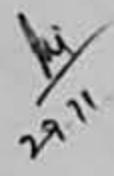
Hon. Mr. S. Dayal, A.M.

Heard Shri R.K. Tiwari, learned  
counsel for the applicant.

Order dictated and typed on a  
separate sheet.

  
A.M.

Copy of Judgment  
2 parts sent to Plaintiff  
No. 3.

  
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